<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 230 OF 2017

Dated: 7th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: KSK Mahanadi Power Co. Ltd Vs. Andhra Pradesh Electricity Re Commission & Ors.	-	Appellant(s) latoryRespondent(s)
Counsel for the Appellant(s)	:	Ms Swapna Seshari Mr. Ashwin Ramanathan Ms. Rhea Luthra
Counsel for the Respondent(s)	:	Mr. K. V. Balakrishnan for R-1
		Ms. Prerna Singh Mr. Prashant Mathur for R-3

ORDER

Learned counsel for Respondent No. 3 seeks a week's time to file reply. She may take steps to file the same on or before 15.03.2018 after serving copy on the other side.

Learned counsel for the appellant states that the appellant does not wish to file rejoinder to the reply to be filed by Respondent No.3.

List the matter for hearing on 15.05.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member